

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Misc.Application No.77472 of 2019
&
Excise Appeal No.76630 of 2019**

(Arising out of Order-in-Appeal No.03/BOL-CE/2019-20 dated 05.04.2019 passed by
Commr. of CGST & Excise, S.Tax (Appeals), Bolpur)

M/s Shreegopal Concrete Pvt. Ltd.

Dhasal, P.O.- Bahadurpur, Dist.-West Burdwan,-713362 (W.B.)

Appellant

VERSUS

CGST & Excise, Bolpur

C.R.Building, SIAN, Nanoor Chandidas Road, Bolpur, Birbhum

Respondent

WITH

**Excise Misc.Application No.77471 of 2019
&
Excise Appeal No.76631 of 2019**

(Arising out of Order-in-Appeal No.03/BOL-CE/2019-20 dated 05.04.2019 passed by
Commr. of CGST & Excise, S.Tax (Appeals), Bolpur)

M/s Vishal Kumar Sarda

Director of M/s Shreegopal Concrete Pvt. Ltd.

Dhasal, P.O.- Bahadurpur, Dist.-West Burdwan,-713362 (W.B.)

Appellant

VERSUS

CGST & Excise, Bolpur

C.R.Building, SIAN, Nanoor Chandidas Road, Bolpur, Birbhum

Respondent

AND

(i) Excise Misc.Application No.77470 of 2019 & Excise Appeal
No.76762 (Shreegopal Concrete Pvt. Ltd.)

(Arising out of Order-in-Appeal No.13/BOL-CE/2019-20 dated 12.04.2018 passed by
Commr. of CGST & Excise, S.Tax (Appeals), Bolpur)

(ii) Excise Misc.Application No.77469 of 2019 & Excise Appeal
No.76763 (Shreegopal Concrete Pvt. Ltd.)

(Arising out of Order-in-Appeal No.36/BOL-CE/2019-20 dated 24.04.2018 passed by
Commr. of CGST & Excise, S.Tax (Appeals), Bolpur)

**Excise Appeal Nos.76630,76631,
76762 & 76763/19**

Appearance:

Shri H.K.Pandey, Advocate for the Appellant
Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

**MA ORDER NO...77765-77768/2019
FINAL ORDER NO...76966-76969/2019**

DATE OF HEARING : 20.12.2019
DATE OF DECISION : 20.12.2019

PER S.K.MOHANTY :

The appellants/applicants have filed the Miscellaneous Applications for withdrawal of their Appeals under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In view of the above submissions of the appellants, the prayer for withdrawal of the appeals is allowed. Accordingly, the appeals are dismissed as withdrawn under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 in terms of the provisions of Section 127 (6) of the Finance (No.2) Act, 2019.

Dictated and pronounced in the open Court.

Sd/
(P.K.Choudhary)
Member (Judicial)

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